

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-342/ND/17

In the matter of

Navrana Advanced Nano Products
Developments International

....PETITIONER

SECTION :

Under Section 10 of IBC, 2016

Order delivered on 24.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant :
For Respondent/Corporate Debtor : Ms. Yamini Khurana, Advocate

ORDER

Learned Counsel for the Petitioner /Corporate Debtor is present and state that in view of the Judgment rendered by the Hon'ble NCLAT in the case M/s. Unigreen Global Private Limited, the Corporate Debtor is required to comply with the same by furnishing all the particulars as well as annexure as prescribed under Form-6 for Insolvency & Bankruptcy Code, 2016 (Application to Adjudicating Authority) Rules, 2016.

Ld. Counsel for the petitioner, in relation to compliance with Annexure-6 of the said Form, seeks 10 days time to furnish all the details.

Taking into consideration the said representation, 10 days time is granted. Let all the compliances and particulars as required to be furnished by the Corporate Debtor/Petitioner be done, failing which, the petition will stand dismissed.

List on 08.2.2018.

Surjit

-Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)